

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/829/2021



This the 28th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Shabir Ahmad Dar (28 years), S/o Mohd Sabir Dar, R/o Shahgund Sumbal, Bandipora.

.....Applicant

(Advocate:- Mr. Irfan Akbar Malla)

Versus

1. Union Territory of Jammu & Kashmir through Chairman, Jammu & Kashmir Service Selection Board, Jammu.
2. Secretary, Jammu and Kashmir Service Select Board, Jammu.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The case of the applicant is that Jammu & Kashmir Service Selection Board (JKSSB) by advertisement No. 02 of 2020 dated 06.07.2020 had invited application from eligible candidates for participation in the selection process for District Cadre posts of Accountant Assistant (Panchayat) in the Department of Rural Development & Panchayat Raj under the provisions of Jammu & Kashmir's SO 127 of 2020 dated 20.02.2020. In response to the said notification, the applicant submitted online form as reserved candidate belonging to Economically Weaker Section (E.W.S.) and participated in the examination under Roll No. 112009127171 conducted by JKSSB on 10.09.2020 and was selected and figured at serial no. 44 with 77.50 points. It has been submitted that in advertisement, it was mentioned by the Board that document verification date will be considered as cutoff date for the purpose of selection process, accordingly the applicant was directed by the Board to produce the documents on 21.01.2020 but he was unable to produce reservation certificate on the said date because the same was withheld by the issuing authority without any reason. Thereafter, the applicant preferred representation before the JKSSB requesting therein to provide some time to furnish the EWS certificate

but the same was not considered. The applicant also furnished several reminders vide applications dated 27.01.2021, 23.02.2021 and 16.04.2021, however, there was no response on the same. Hence, the present O.A.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider and take a decision on the representation preferred by the applicant by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Mr. Irfan Akbar Malla, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant and the facts and circumstances of the case, we dispose of the O.A. with direction to Respondent No. 2 i.e., Secretary, JKSSB, Jammu to consider and take a decision on the representation dated 16.04.2021 (Annexure No. V to the O.A.) by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/Shashi/Arun